

| <b>FORM A</b>   |  |
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| <b>PUBLIC ANNOUNCEMENT</b>  |  |
| (Under Regulation 6 of the Insolvency and Bankruptcy Board of India<br>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016) |  |
| <b>FOR THE ATTENTION OF THE CREDITORS OF<br/>SKIL SHIPYARD HOLDINGS PRIVATE LIMITED</b>   |  |
| <b>RELEVANT PARTICULARS</b>   |  |
| 1. Name of corporate debtor   | <b>SKIL SHIPYARD HOLDINGS PRIVATE LIMITED</b>  |
| 2. Date of incorporation of corporate debtor  | August 16, 2005  |
| 3. Authority under which corporate debtor is incorporated / registered  | RoC-Mumbai   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U45203MH2005PTC155377  |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | SKIL House, 209, Bank Street, Cross Lane, Fort, Mumbai, Maharashtra-400023, India  |
| 6. Insolvency commencement date in respect of corporate debtor  | May 09, 2023 ( Date of order by Hon'ble NCLT,Mumbai)   |
| 7. Estimated date of closure of insolvency resolution process   | November 4, 2023; being 180th day from Insolvency Commencement Date  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional  | <b>Name:</b> Abhijit Gokhale<br><b>Reg. No.:</b> IBB/IPA-002/IP-N00964/2020-2021/13092   |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | Registered Address: A/1903, 19th Floor, N L Aravarta, N L Complex, Dahisar East. Op. Anand Nagar, Mumbai - 400068.<br>Registered Email-Id: abhijitgokhale07@gmail.com  |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Correspondence Address:</b><br>Orion Resolution and Tumaround Private Limited:<br>811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road<br>Next to Kohinoor Continental Mumbai -400069<br><b>Correspondence Email-Id :</b> cirp.skilshipyard@gmail.com |
| 11. Last date for submission of claims  | May 23, 2023   |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional        | Nil  |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)       | Not Applicable   |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | Web link for downloading the form:<br><a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a>   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SKIL SHIPYARD HOLDINGS PRIVATE LIMITED** vide order no. C.P. 664/IB/MB/2022 dated May 9, 2023

The creditors of **SKIL SHIPYARD HOLDINGS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 23rd May, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - NA

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: May 11, 2023**  
**Place: Mumbai**

**Sd/-**  
**Abhijit Gokhale**  
**Interim Resolution Professional**

**In the matter of Skil Shipyard Holdings Private Limited**  
**Registration Number: IBB/IPA-002/IP-N00964/2020-2021/13092**